पंजीकृत पावती

कर्मचारी राज्य बीमा निगम
(श्रम एवं रोजगार मंत्रालय, भारत सरकार)
EMPLOYEES' STATE INSURANCE CORPORATION
(Ministry of Labour & Employment, Govt. Of India)

क्षेत्रीय कार्यालय
हाउसिंग बोर्ड, फेज – 1, साई रोड, बद्दी [हि.प्र.] - 173205
Regional Office
Housing Board, Phase – 1,
Sai Road, Baddi [H.P.] - 173205
फोन: 01795-245961, 01795-245966
ई-मेल rd-hp@esic.nic.in; वेबसाईट-www.esic.nic.in

संख्याः 14001528400000202 / 3759 / 4396 दिनांकः 11/10/2022

Received on 17.10.22

सेवा में,

Sh. Jatin Mehra,
(Liquidator of M/s. Hike Leather Pvt. Ltd.)
(The Interim Resolution Professional/Resolution Professional)
E-536, Ranjit Avenue, Amritsar,
Punjab-143001

विषयः- M/s- Hike Leather Pvt. Ltd., कुट सं.-14001528400000202 के इन्साल्वेंसी में दावे का प्रमाण प्रस्तुत करने के संदर्भ में।

महोदय,

उपरोक्त विषय के संदर्भ आपके द्वारा इस कार्यालय को प्रेषित ईमेल दिनांक-07.10.2022 का संदर्भ लें।

उक्त के संदर्भ में आपको इन्साल्वेंसी क्लेम को फार्म-सी (संलग्न) आगामी कार्यवाही हेतु प्रस्तुत हैं।

उपरोक्त के संदर्भ में इस कार्यालय द्वारा जारी संलग्न फार्म-सी को स्वीकार कर उक्त पर आगामी कार्यावाही हेतु अग्रेसित करें।

भवदीय,

संलग्न-फार्म-सी

(हरपाल सिंह)
सहायक निदेशक

CamScanner

SCHEDULE -II

FORM C

PROOF OF CLAIM BY OPERATIONAL CREDITORS EXCEPT WORKMEN AND EMPLOYEES
(Under Regulation 17 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)

Date- 11/10/2022

To
Sh. Jatin Mehra
E-536, Ranjit Avenue,
Amritsar, Punjab-143001

From
Employee's State Insurance Corporation
Housing Board, Phase -1, Sai Road, Baddi (H.P) - 173205

Subject: Submission of proof of claim in respect of the insolvency of M/s – Hike Leather Pvt. Ltd. Code no. 14001528400000202.

Madam/Sir,

Employee's State Insurance Corporation, hereby submits this proof of claim in respect of the insolvency of M/s Hike Leather Pvt. Ltd. Code no. 14001528400000202. The details for the same are set out below.

PARTICULARS		
01	NAME OF OPERATIONAL CREDITOR (IF AN INCORPORATED BODY PROVIDE IDENTIFICATION NUMBER AND PROOF OF INCORPORATION. IF A PARTNERSHIP OR INDIVIDUAL PROVIDE IDENTIFICATION RECORDS* OF ALL THE PARTNERS OR THE INDIVIDUAL)	EMPLOYEE'S STATE INSURANCE CORPORATION
02	ADDRESS AND EMAIL ADDRESS OF OPERATIONAL CREDITOR FOR CORRESPONDENCE	REGIONAL OFFICE, EMPLOYEE'S STATE INSURANCE CORPORATION, HOUSING BOARD, PHASE- 1, SAI ROAD, BADDI- 173205, TELEPHONE- 01795- 245961,245965,245966 FAX-01795-245962 WEBSITE- www.esichp.in EMAIL- rd-hp@esic.nic.IN
03	TOTAL AMOUNT OF CLAIM, INCLUDING ANY INTEREST AS AT THE LIQUIDATION COMMENCEMENT DATE 18/08/022 AND DETAILS OF THE NATURE OF CLAIMS	1. C-18 (ACTUAL) –RS. 74810/- 2. C-18(INTEREST) -RS. 7813/- 3 INTEREST FOR PERIOD OF 05/2016 TO 03/2018 OF RS. 74810/- @12% PA IS RS.40939/- **TOTAL CLAIM RS. 1,23,562/-**

CamScanner

04	DETAILS OF DOCUMENTS BY REFERENCE TO WHICH THE DEBT CAN BE SUBSTANTIATED.	C-18 ACTUAL NOTICE RS. 74,810/- PERIOD 05/16 – 03/19 C-18(INTEREST) NOTICE RS.7813/- FOR THE PERIOD OF 04/2017-09/2017
05	DETAILS OF ANY DISPUTE AS WELL AS THE RECORD OF PENDENCY OR ORDER OF SUIT OR ARBITRATION PROCEEDINGS	NIL
06	DETAILS OF HOW AND WHEN DEBT INCURRED	5. EMPLOYER DID NOT PAY THE ESI CONTRIBUTION FOR THE PERIOD FROM 04/2018
07	DETAILS OF ANY MUTUAL CREDIT, MUTUAL DEBTS, OR OTHER MUTUAL DEALINGS BETWEEN THE CORPORATE DEBTOR AND THE CREDITOR WHICH MAY BE SET-OFF AGAINST THE CLAIM	NIL
08	DETAILS OF ANY RETENTION OF TITLE ARRANGEMENTS IN RESPECT OF GOODS OR PROPERTIES TO WHICH THE CLAIM REFERS	NIL
08 A	WEATHER SECURITY INTEREST RELINQUISHED	NO
09	DETAILS OF ANY ASSIGNMENT OR TRANSFER RELINQUISHED	NIL
10	DETAILS OF THE BANK ACCOUNT TO WHICH THE AMOUNT OF THE CLAIM OR ANY PART THEREOF CAN BE TRANSFERRED PURSUANT TO A RESOLUTION PLAN	BANK NAME- STATE BANK OF INDIA ADDRESS- BADDI, SAI ROAD BADDI, PO- BADDI, TEHSIL- NALAGARH, DISTT. SOLAN H.P A/C NO. 10300044432 IFSC CODE NO. SBIN0018341 PREFIX-5078000015
11	LIST OF DOCUMENTS ATTACHED TO THIS PROOF OF CLAIM IN ORDER TO PROVE THE EXISTENCE AND NON-PAYMENT OF CLAIM DUE TO THE OPERATIONAL CREDITOR	(I) C-18 (ACTUAL) NOTICE FOR THE PERIOD 05/06 – 03/18, RS. 74810/- (II) C-18 (INTEREST) NOTICE FOR THE PERIOD 03/14 – 09/17, RS. 7813/-

CamScanner

DECLARATION

I, (*Harpal Singh) Asst. Director* ESI Corporation, currently residing at ESIC-Baddi, hereby declare and state as follows: -

1. M/s Hike Leather Pvt. Ltd. the corporate debtor was, at the insolvency commencement date, being the 18th day of August 2022, actually indebted to ESI Corporation in the sum of Rs. 1,23,562/-

2. In respect of my claim of the said sum or any part thereof, I have relied on the documents specified below:

(A) C-18 (ACTUAL) NOTICE FOR THE PERIOD 05/06 – 03/18 RS. 74810/-
(B) C-18 (INTEREST) NOTICE FOR THE PERIOD 03/14 – 07/17 RS. 7813/-

3. The said documents are true, valid and genuine to the best of my knowledge, information and belief and no material facts have been concealed therefrom.

4. In respect of the said sum or any part there of, neither I nor any person, by my order, to my knowledge or belief, for my use, had or received any manner of satisfaction or security whatsoever, save and except the following:

(A) C-18 (ACTUAL) NOTICE FOR THE PERIOD 05/06 – 03/18 RS. 74810/-
(B) C-18 (INTEREST) NOTICE FOR THE PERIOD 03/14 – 07/17 RS. 7813/-
(B) INTEREST FOR PERIOD 10/17 TO 03/18 ON RS. 78810/- @12% PA IS RS.40939/-

Date:11/10/2022
Place: Baddi (H.P)

(Deponent's Signature)

सहायक निदेशक
क्षेत्रीय कार्यालय
क.रा. निगम
बद्दी (हि.प्र.)

VERIFICATION

I, Harpal Singh, *Asst. Director ESI Corporation* the claimant here in above, do hereby verify that the contents of this proof of claim are true and correct to my knowledge and belief and no material fact has been concealed therefrom. Verified at 10th of October 2022.

(Deponent's Signature)

सहायक निदेशक
क्षेत्रीय कार्यालय
क.रा. बी. निगम
बद्दी (हि.प्र.)

CamScanner

Signature of operational creditor or person authorised to act on his behalf
(PLEASE ENCLOSED THE AUTHORITY IF THIS IS BEING SUBMITTED ON BEHALF OF THE COROTATIONAL CREDITORS)

Name in BLOCK LETTERS	SH. HARPAL SINGH
Position with or in relation to creditor	ASSISTANT DIRECTOR
Address of person signing	ESIC, Regional Office, Sai Road, Phase-I, Baddi, H.P-173205

सहायक निदेशक
क्षेत्रीय कार्यालय
बद्दी (हि.प्र.)

*PAN number, passport, AADHAAR Card or the identity card issued by the Election Commission of India

CamScanner

REGIONAL OFFICE
EMPLOYEES' STATE INSURANCE CORPORATION
RO-Baddi
ESIC, Housing Board, Phase-I,Sai Road, Baddi

Regd.A.D.
C18-Actual

क्षेत्रीय/उप क्षेत्रीय/प्रभागीय
प्रभागीय कार्यालय कर्मचारी राज्य बीमा निगम
RO-Baddi
ESIC, Housing Board, Phase-I,Sai Road, Baddi

पंजीकृत
पावती
पत्र
C18-
Actual

संख्या : 14001528400000202/692020348 / सी-6765

दिनांक : 09/06/2020

सेवा में,
मैसर्स -हाइक लेदर प्रा.लि.
प्लॉट नं0 - 3, फेज -4, ग्राम -नागर कलान
तहसील -हरोली , जिला-ऊना, हि.प्र.-174301

श्री नीतीन कोहली, पुत्र-श्री बालकृष्ण कोहली
294, आदर्श नगर , जालंधर
पंजाब-144008

प्रिय महोदय,

आपको सूचित किया जाता है कि कर्मचारी राज्य बीमा अधिनियम, 1948 (इसके बाद इसे अधिनियम कहा गया है) की धारा 39 के साथ पठित धारा 40 के अधीन, अधिनियम के अधीन व्याप्त किसी कारखाने/स्थापन के प्रधान नियोक्ता द्वारा कर्मचारी राज्य बीमा (केन्द्रीय) नियम, 1950 (यथा संशोधित) के नियम 51 में विनिर्दिष्ट दरों पर, प्रत्येक कर्मचारी के लिए नियोक्ता तथा कर्मचारी, दोनों के अंशदान का भुगतान किया जाना अपेक्षित है। कर्मचारी राज्य बीमा (साधारण) विनियम, 1950 के विनियम 29, 31 तथा 33 के संबंध में अंशदान इस प्रयोजन के लिए निर्धारित कालावधि के अंदर निगम द्वारा प्राधिकृत बैंक में जमा किए जाने अपेक्षित हैं जब तक कि इसके लिए अन्यथा न कहा गया हो।

सखेद सूचित किया जाता है कि आपने अब तक नीचे दी गई अवधि(यों) के लिए कानून के उपबंधों के अनुसार अंशदानों का भुगतान नहीं किया है जो कि क.रा.बी. (साधारण) विनियम, 1950 के विनियम 32 के अधीन फॉर्म 6 रजिस्टर में आपके द्वारा प्रस्तुत किए गए अंशदानों के मासिक विवरण में देखा गया/इस कार्यालय के दिनांक_____के समसंख्यक पत्र द्वारा सूचित किया गया।

SNo.	Defaulting Period	Defaulting Amount
1	May2016	400
2	Oct2017	13278
3	Nov2017	11424
4	Dec2017	12402
5	Jan2018	12180
6	Feb2018	12419
7	Mar2018	12707
Total		**74810**

CamScanner

1.कृपया ध्यान दें कि अधिनियम के अधीन देय किसी भी प्रकार का अंशदान अधिनियम की धारा 45ग से 45झ के अधीन वसूल किया जा सकता है।

2. कृपया यह भी संज्ञान में लिया जाए कि कर्मचारी राज्य बीमा (साधारण) विनियम, 1950 के विनियम 31 के साथ पठित विनियम 29 के अनुसार अंशदान के भुगतान करने में विफल रहने पर अंशदानों के भुगतान करने में चूक या विलम्ब के प्रत्येक दिन के लिए अंशदान के बकायों पर अधिनियम की धारा 39(5) के अधीन 12% प्रतिवर्ष की दर से ब्याज देय है। क.रा.बी. अधिनियम की धारा 39 (5) के अधीन देय किसी भी ब्याज की वसूली क.रा.बी. अधिनियम की धारा 45ग से 45झ के अधीन की जाएगी।

3. कृपया ध्यान रखें कि यदि अद्यतन बकाया अंशदान शीघ्र आता नहीं किए जाते हैं और किसी भी स्थिति में 30 दिन के भीतर भुगतान नहीं किया जाता और इस कार्यालय को सूचित नहीं किया जाता तो हम कार्यालय को अधिनियम की धारा 45ग से 45झ के अधीन वसूली करने के लिए बाध्य होना पड़ेगा।

भवदीय,

(विकास वर्मा)
सहायक निदेशक
प्रतिकृत अधिकारी

प्रतिलिपीः-सा. सु. अधिकारी, मैहतपुर

टिप्पणी : यदि आप राशि का पहले ही भुगतान कर चुके हैं तो कृपया चालान संख्या, भुगतान की तारीख तथा बैंक का नाम सूचित करें।

यदि आप प्रधान नियोक्ता नहीं हैं या अब प्रधान नियोक्ता नहीं रह गए हैं तो आपसे निवेदन है कि आप वह तारीख सूचित करें जिससे आप प्रधान नियोक्ता के पद पर नहीं रहे हैं।

चेतावनी : कृपया ध्यान रहे कि समय पर अंशदानों की अदायगी करने में विफल रहना अधिनियम की धारा 85 तथा 85ख के उपबंधों को आकर्षित करता है तथा आप अभियोजन और हर्जानों के भुगतान के दायी होंगे जिसकी राशि बकायों की राशि के बराबर हो सकती है।

CamScanner

क्षेत्रीय/उप क्षेत्रीय/प्रभागीय
कार्यालय कर्मचारी राज्य बीमा निगम
RO-Baddi
ESIC, Housing Board, Phase-I,Sai Road, Baddi

पंजीकृत
पावती
पत्र
C-18
Interest

संख्या : 14001528400000202/692020437/सी-6765

दिनांक : 01/09/2020

सेवा में,
मैसर्स- हाइक लेदर प्रा. लि.
प्लॉट नं0-3, फेज-4, ग्राम-नागर कलान
तहसील- हरोली, जिला-ऊना, हि. प्र.-174301

श्री नीतीन कोहली, पुत्र- श्री बालकृष्ण कोहली
294, आदर्श नगर, जालंधर
पंजाब-144008

प्रतिलिपि-सा.सु.अधि., मैहतपुर

विषय: क.रा.बी. अधिनियम, 1948 के उपबंधों के अधीन अनुपालन-विलंबित भुगतान पर ब्याज।

प्रिय महोदय,

आपको सूचित किया जाता है कि कर्मचारी राज्य बीमा (साधारण) विनियम, 1950 के विनियम-31क के साथ पठित क.रा.बी. अधिनियम की धारा 39(5) के अधीन निगम को, अंशदानों के विलंब से भुगतान किए जाने पर ब्याज की वसूली करने के लिए शक्तियां प्रदान की गई हैं।

कर्मचारी राज्य बीमा (साधारण) विनियम, 1950 के विनियम 31 के साथ पठित विनियम 29 के अनुसार अंशदान के भुगतान करने में विफल रहने पर अंशदानों के भुगतान करने में चूक या विलम्ब के प्रत्येक दिन के लिए अंशदान के बकायों पर प्रधान नियोक्ता द्वारा क.रा.बी. (साधारण) विनियम, 1950 के विनियम 31क के अधीन 19.10.1989 तक 6% प्रतिवर्ष की दर से, 20.10.1989 से 31.08.1994 तक 12% प्रतिवर्ष की दर से, 01.09.1994 से 30.09.2005 तक 15% प्रतिवर्ष की दर से तथा 01.10.2005 से 12% की दर से ब्याज देय है। क.रा.बी. अधिनियम या उसके अधीन बनाए गए विनियमों के अधीन देय किसी भी ब्याज की वसूली क.रा.बी. अधिनियम की धारा 45ग से 45झ के अधीन भू-राजस्व के बकाया के रूप में की जाएगी।

जबकि आप अनुबंधित अवधि के अंदर अंशदान का भुगतान करने में विफल रहे हैं, आपके द्वारा नीचे दिए ब्यौरों के अनुसार Rupees 7813 (केवल **सात हजार आठ सौ तेरह** रुपये) रुपये ब्याज का भुगतान अपेक्षित है :-

मजदूरी अवधि (माह/वर्ष)	अंशदान की राशि	भुगतान की नियत तिथि	भुगतान की वास्तविक तिथि	विलंब की अवधि (दिन)	ब्याज दर (%)	देय ब्याज
Apr2017	13978	21/05/2017	06/12/2017	199	12	915
May2017	12914	21/06/2017	18/01/2018	211	12	896
Jun2017	12357	15/07/2017	27/09/2018	439	12	1784
Jul2017	12562	15/08/2017	27/09/2018	408	12	1686
Aug2017	8527	15/09/2017	27/09/2018	377	12	1057
Sep2017	12927	15/10/2017	27/09/2018	347	12	1475
कुल						**7813**

CamScanner

कृपया ध्यान रखें कि उपर्युक्त ब्याज राशि का शीघ्र अथवा किसी भी स्थिति में इसके 15 दिनों के भीतर इस कार्यालय को सूचित करते हुए भुगतान न किए जाने पर यह कार्यालय यथा संशोधित क.रा.बी. अधिनियम, 1948 की धारा 45ग से 45झ के अधीन या भूं-राजस्व बकाया के रूप में वसूलने के लिए बाध्य होगा।

भवदीय,

(विकास वर्मा)
सहायक निदेशक

टिप्पणी : यदि आप राशि का पहले ही भुगतान कर चुके हैं तो कृपया चालान संख्या, भुगतान की तारीख तथा बैंक का नाम सूचित करें।

यदि आप प्रधान नियोक्ता नहीं हैं या अब प्रधान नियोक्ता नहीं रह गए हैं तो आपसे निवेदन है कि आप वह तारीख सूचित करें जिससे आप प्रधान नियोक्ता के पद पर नहीं रहे हैं।

CamScanner

SCHEDULE II

FORM C

PROOF OF CLAIM BY OPERATIONAL CREDITORS EXCEPT WORKMEN AND EMPLOYEES

(Under Regulation 17 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)

[*Date*] 04.11.2022

To

The Liquidator

Jatin Mehra

E-455, Ranjit Avenue, Amritsar-143001, Punjab

From

Excise & Taxation Department, Punjab

Subject: Submission of proof of claim in respect of the liquidation of M/s Hike Leather Pvt. Ltd. under the Insolvency and Bankruptcy Code, 2016.

Madam/Sir,

Excise & Taxation Department, Punjab hereby submits this proof of claim in respect of the liquidation of M/s Hike Leather Pvt. Ltd. The details for the same are set out below:

1.	NAME OF OPERATIONAL CREDITOR (IF AN INCORPORATED BODY PROVIDE IDENTIFICATION NUMBER AND PROOF OF INCORPORATION, IF A PARTNERSHIP OR INDIVIDUAL PROVIDE IDENTIFICATION RECORDS* OF ALL THE PARTNERS OR THE INDIVIDUAL)	Excise & Taxation Department, Punjab
2.	ADDRESS OF OPERATIONAL CREDITOR FOR CORRESPONDENCE	3rd floor, GST Bhawan, Near Lyallpur Khalsa College Halt, Jalandhar
3.	TOTAL AMOUNT OF CLAIM, INCLUDING ANY INTEREST, AS AT LIQUIDATION COMMENCEMENT DATE AND DETAILS OF NATURE OF CLAIM	PRINCIPAL :610111 INTEREST :677560 TOTAL CLAIM :1287671
4.	DETAILS OF DOCUMENTS BY REFERENCE TO WHICH THE DEBT CAN BE SUBSTANTIATED	Assessment order
5.	DETAILS OF ANY DISPUTE AS WELL AS THE RECORD OF PENDENCY OF SUIT OR ARBITRATION PROCEEDINGS	
6.	DETAILS OF HOW AND WHEN DEBT INCURRED	
7.	DETAILS OF ANY MUTUAL CREDIT, MUTUAL DEBTS, OR OTHER MUTUAL DEALINGS BETWEEN THE CORPORATE DEBTOR AND THE OPERATIONAL CREDITOR WHICH MAY BE SET-OFF AGAINST THE CLAIM	
8.	DETAILS OF ANY RETENTION OF TITLE IN RESPECT OF GOODS OR PROPERTIES TO WHICH THE DEBT REFERS OR ANY OTHER SECURITY	
8A.	WHETHER SECURITY INTEREST RELINQUISHED	YES / NO
9.	DETAILS OF ANY ASSIGNMENT OR TRANSFER OF DEBT IN HIS FAVOUR	

CamScanner

10	[DETAILS OF THE BANK ACCOUNT TO WHICH THE OPERATIONAL CREDITOR'S DUES IN THE PROPOSED RESOLUTION PLAN ARE TO BE TRANSFERRED]	
11	[LIST OF ANNEXURES WITH THE DOCUMENTARY EVIDENCE TO BE SUPPORT IN THE CLAIM]	(i) (ii) (iii)

Signature of operational creditor or person authorised to act on his behalf (Please enclose the authority if this is being submitted on behalf of the operational creditor)	
Name in BLOCK LETTERS	CAPT. ANJALI SEHRI
Position with or in relation to creditor	EXCISE & TAXATION OFFICER
Address of person signing	3rd floor, GST Bhawan, Near Lyallpur Khalsa College Hall, Jalandhar

*PAN, Passport, AADHAAR Card or the identity card issued by the Election Commission of India.

AFFIDAVIT

I, [*name of deponent*], currently residing at [*address of deponent*], do solemnly affirm and state as follows:

1. The above named corporate debtor was, at liquidation commencement date, that is, the_____day of _____20_____and still is, justly and truly indebted to me [or to me and[*insert name of copartners*], my co-partners in trade, or, as the case may be] in the sum of Rs._____for [*please state consideration*].

2. In respect of my claim of the said sum or any part thereof, I have relied on and the documents specified below:

   [*Please list the documents relied on as evidence of debt.*]

3. The said documents are true, valid and genuine to the best of my knowledge, information and belief.

4. In respect of the said sum or any part thereof, I have not, nor have my partners or any of them, nor has any person, by my/our order, to my/our knowledge or belief, for my/ our use, had or received any manner of satisfaction or security whatsoever, save and except the following:

   [*Please state details of any mutual credit, mutual debts, or other mutual dealings between the corporate debtor and the operational creditor which may be set-off against the claim.*]

   Solemnly, affirmed at_____on_____day, the_____day of_____20_____

   Before me,

   Notary / Oath Commissioner

Deponent's signature

CamScanner

VERIFICATION

I, the Deponent hereinabove, do hereby verify and affirm that the contents of para to of this affidavit are true and correct to my knowledge and belief. Nothing is false and nothing material has been concealed therefrom. Verified at_____on this_____day of_____201_____

Deponent's signature

CamScanner

E-mail:-rosml.recovery@epfindia.gov.in

भारतसरकार
Government of India
श्रम एवं रोजगार मंत्रालय
Ministry of Labour and Employment

क्षेत्रीय / Regional Office
कर्मचारी भविष्य निधि संगठन
Employees' Provident Fund Organization
ब्लॉक नं. 34, प्रथम एवं द्वितीय तल, एस.डी.ए. कॉम्पलैक्स,
कसुम्पटी,शिमला-171009(हि.प्र.)
Block No.34, 1st& 2nd Floor, SDA Complex, Kasumpati, Shimla-171009 (HP)

दूरभाष/Tel.0177-2627684.

No. RO/SML/Recovery Cell/HP-6179/2016 Speed Post Date: 16 FEB 2023

Email : jatinmehraassociates@gmail.com

To

Sh. Jatin Mehra
Insolvency Professional
E-536, Ranjit Avenue
Amritsar-143001

Subject: **Status of claim of EPF dues in respect of M/s Hike Leather Pvt Ltd bearing EPF Code No. HPSML006179000- regarding.**

Kindly refer to this office claim letter No. RO/SML/Recovery/HP-6179/713 dated 15.09.2022 vide which the claim of EPF statutory dues amounting to Rs. 932028/- was forwarded to you in respect of M/s Hike Leather Pvt Ltd bearing EPF Code No. HPSML0006179000.

In this regard, your attention is drawn to section 36(4) of the Insolvency and Bankruptcy Code, 2016, which predicates that dues towards provident fund, pension and gratuity constitute third-party assets, and in the consequence thereof, are excluded from the liquidation estate of the corporate debtor and cannot be utilised for making any recovery from him

Your attention is also drawn to the judgement of Hon'ble NCLAT in Sikandar Singh Jamwal Vs Vinay Talwar {CA(AT) 483/2019, judgement dt 11.03.2022} and Hon'ble Supreme Court in Sunil Kumar Jain Vs Sundresh Bhatt {CA 5910 of 2019 decided on 19.04.2022} declaring the dues of Provident fund as third-party assets and falling outside of the proceedings under section 53 of IBC.

In view of explicit provision of law, you are requested to kindly confirm the status of claim filed amounting to Rs.932028/- immediately to this office.

Yours faithfully,

Regional PF Commissioner-II,
Regional Office, Shimla, HP